

(2023) 11 SEBI CK 0030

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1403 Of 2023, Appeal No. 882 Of 2023

Roopali Hari Om

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 29-11-2023

Acts Referred:

Citation : (2023) 11 SEBI CK 0030

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Shefali Shankar, Ravishekhar Pandey, Nishit Dhruva, Rasika Ghate, Harsh Sheth

Judgement

1. Connect with Appeal no. 819 of 2023 and list on January 5, 2024.
2. In the meanwhile, respondent may file a reply within three weeks from today. Rejoinder to be filed on or before the next date.
3. Since the interim order has been granted in connected appeals, the appellant is also entitled for a similar relief.
4. We accordingly direct the appellant to deposit 50% of the amount as per the impugned order within four weeks from today. If the said amount is deposited, the balance amount shall not be recovered during the pendency of the appeal.